

ITEM NO.50

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 415 OF 2003 IN Civil Appeal 2470/1998

MAHARISHI DAYANAND COOP.GR.H.SOCIETY LTD Petitioner(s)

VERSUS

ANIL BAIZAL & ORS. Respondent(s)

(With appln(s) for extension of time for compliance of Order dated 20.2.2008, permission to place addl. documents on record, Intervention/Impleadment, permission to file affidavit)
(For final disposal)

Date: 12/03/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK VERMA
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Sudhir Kumar Gupta, Adv.

For Respondent(s) Mr. Viresh B. Saharya, Adv.
Mr. Vishnu B. Saharya, Adv.
For M/S Saharya & Co., Adv.

M/s. S.W.A. Qadri, M.P.S. Tomar,
Mr. Vikas Malhotra, Adv.
For Mr. V.K. Verma, Adv

Mrs Rachna Gupta, Adv

Ms. S. Janani, Adv.

UPON hearing counsel the Court made the following
O R D E R

The respondent/contempt petitioner is not pressing the contempt petition as the order has already been complied with.

The contempt petition is disposed of in terms of the signed order.

(R.K.Dhawan)
Court Master

(Veera Verma)
Court Master

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CONTEMPT PETITION(C)NO.415 OF 2003
IN
C.A.NO.2470 OF 1998

MAHAARISHI DAYANAND COOP.GROUP
HOUSING SOCIETY LTD.

...PETITIONER.

VERSUS

ANIL BAIZAL & ORS.

...RESPONDENTS.

O R D E R

The respondent/contempt petitioner is not pressing the contempt petition as the order has already been complied with.

The contempt petition is disposed of accordingly.

.....CJI
(K.G. BALAKRISHNAN)

.....J
(DEEPAK VERMA)

.....J
(T.S. THAKUR)

NEW DELHI;
MARCH 12, 2010.